## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 274 of 2017 in C.P. (I.B) No. 66/7/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

## ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017

Name of the Company:

Pramod Bajranglal Kedia

V/s.

Anil Ltd. & ors

Section of the Companies Act:

Section 19 of the Insolvency and Bankruptcy

Code

S.NO. NAME (CAPITAL LETTERS)

**DESIGNATION** 

REPRESENTATION

**SIGNATURE** 

1. A. R. Cheth

Adv. & Soliath

2. Raheel S. Patel ilb. Wanquati Associates ORDER

Respondent No.2

Learned Advocate Mr. Arjun Sheth present for Applicant. Learned Advocate Mr. Raheel Patel i/b Nanavati Associates present for Respondent no. 2 in IA 274/2017.

Heard arguments of Learned Counsel for Applicant and Learned Counsel for Respondent no. 2 who is the one of the Director of the Company.

This application is filed by IRP seeking directions to the Corporate Debtor to the extend assistance and co-operation in managing the affairs of the Corporate Debtor.

The Learned Counsel appearing for Respondent no. 2 represented that Corporate debtor already appointed consultant Mr. Manish Shah to assist the IRP and Corporate debtor will take all steps to give access to IRP to the affairs of the Corporate Debtor.

Considering the submission of both sides this Adjudicating Authority directs Corporate Debtor to comply with the instructions of the Resolution professional and cooperate with him in collections of information and management of Corporate Debtor and allow access to the Company without any hindrance.

Application is disposed of accordingly.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 19th day of September, 2017.